

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/837/2021



This the 28th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Bhopinder Singh (Age 63 years), S/o Gayan Singh, R/o Baramulla.
2. Sonaullah Dar (Age 63 years), S/o Mohammad Ismail Dar, R/o Thagwari Achabal Anantnag.
3. Nazir Ahmad Badyari (Age 62 years), S/o Ghulam Nabi Badyari, R/o Zewan Srinagar.
4. Ghulam Mohammad Sheikh (Age 62 years), S/o Abdul Rahim Sheikh, R/o Aloochi Bagh, Srinagar.

.....Applicants

(Advocate:- Mr. Hilal Ahmad Wani)

Versus

1. Union of India through Ministry of Defense, New Delhi.
2. Controller General of Defense Accounts Ulan-Batar Road Palam Delhi Cantt.
3. Head Quarter 133 Works Engineer Pin-914133 C/o 56-APO
4. Head Quarter Chief Engineer 31 Zone Pin 914361 C/o 56 APO.

.....Respondents

(Advocate: Mr. Raghu Mehta, learned Sr. C.G.S.C.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

The applicants are aggrieved of inaction of the respondents of not extending the revision of pay grade of Rs. 2800 (3rd MACP) from the date they have completed their 30 years of qualifying service. It is the case of the applicants that they were entitled for their placement/promotion to highly skilled categories (HS-1) under MACP Scheme and their entitlement to the aforesaid grade was recommended in terms of communication no. 10157/Prom/MCM/HS/31/EI (MB) dated 20.12.2010, but till date the effect to the said

grade revision has not been extended to the applicants, while all the employees in the respondent units have been given the said benefit after completing 30 years of service. Hence the present O.A.



2. We have heard Mr. Hilal Ahmad Wani, learned counsel for the applicants and Mr. Raghu Mehta, learned Sr. C.G.SC. for the respondents and perused the records.
3. Looking to the facts and circumstances of the case, we are of the opinion that no useful purpose will be served in keeping the O.A. pending and the same can be disposed of by directing the respondents to consider the case of the applicants for grant of MACP.
4. Accordingly, we dispose of the O.A. with direction to the respondents to consider the cases of the applicants for grant of MACP as per rules and regulations and provided that the applicants are eligible for the same within a period of two months from the date of receipt of certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/Shashi/Arun